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SLP(Crl.)No. 1230 OF 2002

ITEM No.38

Court No. 7

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 1230/2002

(From the judgement and order dated 30/08/2001 in WP 315/01
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

STATE OF U.P.

Petitioner (s)

VERSUS

DAKSHESHWAR SINGH @ BABOO SINGH & ORS.

Respondent (s)

(With Appln(s). for exemption from filing O.T.)
(With Office Report)

Date : 08/07/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Petitioner (s)

Mr. A.S. Pundir,Adv.

For Respondent (s)

Ms. Sushma Suri,Adv.

Mr. M.K.Dua,advv.(A.C.)

Mr. S.Mishra,adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J
.SP2

In view of the letter circulated by learned counsel
for the respondent No.1 the matter is adjourned by three
weeks to enable him to file counter affidavit.

.SP1

(Suman Wadhwa)
Court Master

(S.Malkani)
Court Master